

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 177 OF 2008 (D.No 268/08)

Applicant(s) Jai Ram Khatik

Respondent(s) C.O. 2800

Advocate for Applicant(s) Mr. P.R. Singh

Advocate for Respondent(s)

Notes of the Registry

Date - 12/8/08.
Mr P.R. Singh Counsel for applicant
Defect has not yet been removed. List the case before bench on 2/9/08. Meanwhile defects may be removed.

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Registrar

All defects removed except S.No. 196
Jurisdiction point to be considered by
Court as per Annex 19 appearance absent
in BSNL w.e.f. 1.10.2000 (N)
20/8/08.

20/08/2008)

Mr P.R. Singh Counsel for
applicant

Register Put in Court for
admission 22.08.2008

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REGISTRAR
C.A.T. JODHPUR
Exhibits given to
21/8

Orders of the Tribunal

O.A. No. 177/2008
Date of order: 22.08.2008

Heard Mr. P.R. Singh, counsel for the
applicant and perused the record.

In this case, the applicant, Jai Ram
Khatik, has since been permanently
absorbed in Bharat Sanchar Nigam Ltd.
w.e.f. 01.10.2000 (forenoon) vide order
dated 20.12.2006 (Annex. A/9). This Tribunal
has no jurisdiction to entertain this Original
Application. The learned counsel for the
applicant, therefore, requests for
withdrawing this Original Application with
liberty to seek remedy before the
appropriate forum.

In view of the above and in the
interest of justice, the request is granted.
Accordingly, the O.A. is disposed of with a
liberty to the applicant to seek remedy
before the appropriate forum, if so advised.

Tarsem Lal
22/8/08
[TARSEM LAL]
MEMBER (A)

nlk

Part II and III destroyed
in my presence 19/12/14
under the supervision of
section officer as per
order dated 19/8/2011

Section officer (Records)

Revised copy
20/00/08
Spinal

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